

RCA No. _____/2020
**Sh.Jaswant Singh and anr. Vs. Sh.Anoop
Singh and Ors.**

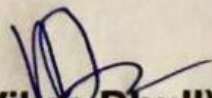
27.07.2020 (3.10 p.m.)

Fresh appeal in physical form received in court by way of assignment from Filing Section, West, THC, Delhi and the same has been put before the undersigned through Whatsapp by the reader of the court. **It be checked and registered.**

Pr: None.

Put up on 20.08.2020 for consideration.

Ld.counsel for appellant be telephonically intimated accordingly.


(Vikas Dhull)
ADJ-01, West,
THC, Delhi
27.07.2020

Arbitration No. 09/2020
Mrs.Dr.Manju Nimesh and
anr. **Vs. Mr.Ajay Nayyar and**
Ors.

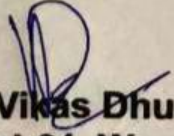
27.07.2020 (2.10 p.m.)

Fresh petition under Section 9 of the Arbitration and Conciliation Act, 1996 alongwith annexures received by way of transfer from the court of Ld.District Judge-02 (Commercial), West, THC, Delhi through email ID of the reader of the said court vide order dated 27.07.2020 of the Ld.District & Sessions Judge, West, THC, Delhi on this court email ID and the same have been put before the undersigned through email by reader of the court. **It be checked and registered.**

Pr: None.

Put up tomorrow at 11.30 a.m.

Parties be telephonically intimated accordingly.


(Vikas Dhull)
ADJ-01, West,
THC, Delhi
27.07.2020

**IN THE COURT OF VIKAS DHULL: ADDITIONAL
DISTRICT JUDGE-01, TIS HAZARI COURTS (WEST),
DELHI**

Execution No. 61644/16

In the matter of :

Kanwar Singh Tanwar
S/o Sh.Ramesh Tanwar
R/o WZ-407, Village Basai Darapur
New Delhi.

... Decree Holder

Versus

1. Sh.Davendar Kumar
S/o Sh.Chhotey Lal
2. Smt.Pratibha
W/o Sh.Sunil Kumar
3. Smt.Kiran Tanwar
W/o Sh.Dinesh Tanwar
4. Sh.Dinesh Kumar
S/o Late Sh.Mangat Ram Tanwar

All R/o WZ-508, Village Basai Darapur
New Delhi.

... Judgment Debtors



Through Cisco Webex Video Conferencing

27.07.2020 (11.30 a.m. to 11.38 a.m.)

Pr: Sh.Achal Gupta, Ld.counsel for the Decree Holder.

(Mobile No.: 9891191186)

(Email Id: achalg@aeqlaw.com)

Sh.D.Hasija, Ld.counsel for judgment debtors no.3 and 4.

(Mobile No.: 9818815643 and 9810064629)

(Email ID: hasija@ymail.com)

JD no.2 absent.

Sh.Balram Sharma, Naib Nazir is also present.

(Mobile No. 9818170426)

(Email ID. naziradj05@gmail.com)

Today, DH and ld.counsel for JDs no.3 and 4 have confirmed that sale deed has been executed.

Further, it is submitted by Sh.Balram Sharma, Naib Nazir of this court that JD no.2 had

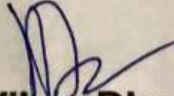


not appeared before the e Sub-Registrar II, Basaidarapur, Delhi and in her place, he had executed the sale deed as a seller.

Now, in terms of the order of the Hon'ble High Court of Delhi, **let DH file on record the certified copy of the sale deed so that a process of releasing the amount deposited in the court can be started.**

DH has sought a weeks' time to bring on record the certified copy of the sale deed. Accordingly, **the matter is adjourned to 06.08.2020.**

A copy of order be sent to Ld.counsel for parties through whatsapp/email.


(Vikas Dhull)
ADJ-01, West,
THC, Delhi
27.07.2020

Civ DJ 875/17
SAKSHI KATHURIA Vs. GURDEEP KAUR

Through Cisco Webex Video Conferencing

27.07.2020 (11.22 a.m. to 11.27 a.m.)

Pr: Sh.Vikram Dua, Ld.counsel for applicant/plaintiff with husband of applicant/plaintiff.

(Mobile No.of Ld.counsel 9810080638, 9212080638)

(Email ID. mailvikramdua@gmail.com)

Sh.Tarun Arora, Ld.counsel for the defendant.


(Mobile No.9213324144)

(Email ID. advtarunarora@gmail.com)

Today. Ld.counsel for defendant has submitted that he has not been supplied with the copy of application.

At this stage, Ld.counsel for plaintiff has sought a pass over of 10 minutes so that he can supply the copy of application through whatsapp/email to defendant's counsel.

Be awaited for 10 minutes.


(Vikas Dhull)

ADJ-01, West, THC, Delhi

After 10 minutes (11.47 a.m. to 11.54 a.m.)

Matter has been taken up again.

Pr: Husband of applicant/plaintiff with counsel Sh.Vikram

Dua.

Sh.Tarun Arora, Ld.counsel for the defendant.

Ld.counsel for applicant/plaintiff has confirmed that he has supplied the copy of application to the Ld.counsel for defendant.

Heard.

This is an application for early hearing under Order 12 Rule 6 CPC.

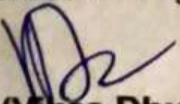
In the interest of justice, **matter stands preponed for arguments under Order 12 Rule 6 CPC to 31.07.2020.**

Both parties are at liberty to file written submissions with regard to Order 12 Rule 6 CPC and the case law on or before 31.07.2020.

Put up on **31.07.2020** for arguments under Order 12 Rule 6 CPC.

Application for early hearing stands disposed of accordingly.

A copy of order be sent to Ld.counsel for parties through whatsapp/email.


(Vikas Dhull)

ADJ-01,West,THC,Delhi